

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 211- IA 723 of 2022
ITEM No 212- IA 660 of 2022
ITEM No 213- IA 668 of 2022
In
CP(IB) 232 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd

.....Applicant

V/s

JBF Petrochemicals Ltd

.....Respondent

Order delivered on ..07/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Monaal Davawala, Adv.
For the Respondent : Mr. Kishan Patel, Adv.

ORDER

IA 723 of 2022

Application is filed by one of the CoC members on behalf of the all the CoC members seeking intervention in IA 660 of 2022. The Interlocutory Application 660 of 2022 is filed by RP seeking directions against M/s. Manglore Refinery and Petrochemicals Limited, who has violated the of moratorium imposed under Section 14 of IBC, while admitting the application. In the present application CoC requests that they should be made party in IA 660 of 2022, and pending hearing of the application restrain respondent M/s. Manglore Refinery and Petrochemicals Limited for acting upon the termination notice issued during the moratorium period. Learned Counsel Mr. Davawala for RP states that the same prayer is made in IA 660 of 2022, which is prosecuted by the RP. Since the issued is agitated by the RP, the CoC can support and coordinate with RP for making any submissions separate application or intervention in the main application is not required.

Application is disposed of.

IA 660 of 2022

Learned Counsel Mr. Davawala for the applicant states that reply is received recently, seeks and is granted one week to file rejoinder.

List on 21.09.2022.

IA 668 of 2022

Learned Counsel Mr. Kishan Patel instructed by Mr. Nanavati accepts notice for respondent nos. 1 to 5, seeks and is granted two weeks to file reply. Rejoinder, if any, ten days thereafter.

List on 17.10.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**